

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE TWENTY THIRD DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION (PIL) NO: 3 OF 2026

Between:

Bandari Shekar, S/o Kankaiah, aged about 41 years, Occ. Agriculture,
H.No.4-78/1/A, Katnapalli Village Choppadandi Revenue Mandal, Karimnagar
District.

...PETITIONER

AND

1. The Chief Secretary, Government of Telangana Secretariat Buildings, Hyderabad.
2. The Chief Commissioner, Land Administration, Government of Telangana, Hyderabad.
3. The Principal Secretary to Government, Revenue Department, Government of Telangana, Secretariat Buildings, Hyderabad.
4. The District Collector, Land Reforms, Karimnagar, Collectorate Complex, Karimnagar.
5. The Land Reforms Tribunal Cum Revenue Divisional Officer Jagityal proper, Jagitil District.
6. The Revenue Divisional Officer, Karimnagar, Division, Karimnagar District.
7. The Tahsildar, Karimnagar Rural, Karimnagar District.
8. The The Joint Sub Registrar, Karimnagar Rural, Karimnagar District
9. G V Sambashiva Rao, S/o Late G V Sadashiva Rao, age 75 years, residing in Flat No.503 in premises No.2-2-100/1, Victoria Residency, Naimnagar Hanamkonda.
10. G V Laxmikantha Rao @ G V Deepak Raj, S/o. Late G V Sadashiva Rao, age 72 years, C/o. G V Kishan Rao, H.No.3-7-142/3, Vavilalapalli, Karimnagar.
11. G V Kishan Rao @ G V Deepak Rao, S/o. Late G V Sadashiva Rao. Age 68 years, H.No.3-7-142/3, Vavilalapalli, Karimnagar.
12. G V Ranga Rao, S/o late G V Sadashiva Rao, age 62 years, H.No.3-7-166/4, Vavilalapalli, Karimnagar.

(Respondent Nos. 9 to 12 are proforma parties and no relief is sought against them)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction in the nature of Mandamus to declare the

inaction of the Respondents in not conducting enquiry into the transactions, alienations and unauthorised use of lands falling within the scope of Ceiling case No. 1052/J/75 pursuant to the representation dated 21.10.2025, 05.03.2025 and 27.03.2025 in not rectifying the same in accordance with the orders in CC.No. 1052/J/75 dated under Section 9-A of the Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973 read with Rule 16(5)(b) of the 1974 Rules as arbitrary and illegal, and consequently direct the Respondent No. 1 to 7 to take immediate possession and control of the surplus lands falling under Ceiling Case No. 1052/J/75, which are to be held in government custody.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct Respondent Nos. 1 to 7 to take appropriate protective steps to ensure that lands that are subject matter of CC No. 1052/J/75 are not alienated, converted, or mutated.

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 8 to keep in abeyance registration of any documents purporting to deal with the lands that are subject matter of CC. No. 1052/J/75, and to include them in the prohibitory list pending such consideration.

**Counsel for the Petitioner: SRI SALVAJI RAJA SHEKAR RAO REPRESENT
SRI SIDDHARTH CHITTURI ADVOCATE**

**Counsel for the Respondent No.1: SRI G.VEERASWAMY,
GP FOR GENERAL ADMINISTRATION**

**Counsel for the Respondent Nos.2 TO 8: Ms. DARA HARITHA KIRAN, GP FOR
REVENUE**

Counsel for the Respondent Nos.9 TO 12: --

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

W.P. (PIL).No.3 of 2026

Dated: 23.01.2026

Between:

Bandari Shekar

... Petitioner

And

The Chief Secretary,
Government of Telangana,
Secretariat Buildings, Hyderabad and 11 others.

...Respondents

ORDER:

Mr. Salvaji Raja Shekar Rao, learned counsel represents
Mr. Siddharth Chitturi, learned counsel for the petitioner.

Mr. G. Veeraswamy, learned Government Pleader for General
Administration appears for respondent No.1.

Ms. Dara Haritha Kiran, learned Government Pleader for Revenue appears
for respondent Nos.2 to 8.

2. By order dated 13.11.1985, the Land Reforms Tribunal, Aaliunagar, (for
short, "the Tribunal") declared 5.2640 and 1.1341 area of land in excess of the

ceiling limit of the declarant as on 01.01.1975 fit for surrender under Section 10(1) of the Telangana Land Reforms (Ceiling on Agricultural Holdings) Act, 1973 (for short, "the Act"). According to the petitioner, the order of the learned Tribunal became final after some of the appeals preferred against it by the declarants are dismissed, such as, Land Reforms Appeal No.27 of 1985, dated 15.04.1988.

3. In the writ petition, the petitioner claiming to be a public spirited person not interested in the subject property has sought enquiry into the transactions, alienations and unauthorized use of lands falling within the scope of Ceiling Case No.1052/J/75 pursuant to his representations dated 21.10.2025, 05.03.2025 and 27.03.2025 by not rectifying the same in terms of the orders passed in C.C.Nos.1052 and 1161/J/75 under Section 9-A of the Act read with Rule 16(5)(b) of the Telangana Land Reforms (Ceiling on Agricultural Holdings) Rules, 1974. In representation dated 27.03.2023, the petitioner has stated that he has been cultivating the lands on lease for the last 12 years belonging to the declarants such as G. Veera Sadashivarao and others, which were taken over by the Government under the provisions of the Act in the said ceiling case by the order of the learned Tribunal. The petitioner then proceeds to make a request to the District Collector, Karimnagar, to lease the lands for cultivation purposes in

their favour as they belong to poor Dalit families and do not own any agricultural land of their own.

4. In the body of the writ petition, though allegations have been made as regards non-protection of surplus land, unauthorized alienations, conversions creating irreversible third-party interests, frustrating the statutory objective of distributing surplus land to landless poor, none of the averments specifically point out to any such instance of unauthorized alienation or encroachment over the surplus land taken into Government custody. We, therefore, find that the present petition is by a person, who has interest in the subject land. This petition in the nature of a public interest litigation therefore cannot be entertained.

5. Accordingly, the instant W.P.(PIL) is dismissed. No order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI SIDDHARTH CHITTURI, Advocate [OPUC]
2. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
4. Two CD Copies

PSK.

BS

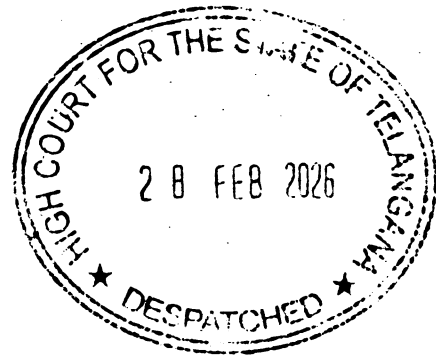


HIGH COURT

DATED:23/01/2026

ORDER

WP(PIL).No.3 of 2026



**DISMISSING THE WRIT PETITION (PIL)
WITHOUT COSTS**

(8)

NT
11/2/26